# भारत सरकार / Government of India राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण /National Financial Reporting Authority

7<sup>th</sup> Floor, Hindustan Times House, Kasturba Gandhi Marg, New Delhi

NF-12035/3/2021

Dated 02.12.2021

To,

- 1. All Ministries / Departments of Government of India,
- 2. All State Governments / Union Territory Governments

## Sub: Filling up of posts of Sr. PS and Private Secretary in NFRA at New Delhi on Deputation

Sir,

National Financial Reporting Authority (NFRA), New Delhi, is a statutory body set up under Section 132 of Companies Act, 2013. NFRA has been established to protect the public interest and the interests of investors, creditors and others associated with the companies or bodies corporate by establishing high quality standards of accounting and auditing and exercising effective oversight of accounting functions performed by the companies and bodies corporate and auditing functions performed by auditors.

- 2. The Authority proposes to fill up the posts as per details stated in the **Annexure I** in its headquarters at New Delhi from officers of Central Government or State Governments or Union territory Governments on Deputation, initially for a period of three years in accordance with the Recruitment Rules notified vide Extraordinary Gazette No. 369 dated 16.5.19 of Ministry of Corporate Affairs (Copy of the same is enclosed as **Appendix I**):
- 3. It is requested to forward applications in the prescribed proforma (Annexure –II) along with attested copies of ACRs/APARs for the last five years, Vigilance clearance and Cadre clearance of eligible candidates whose services could be placed at the disposal of the Authority immediately in the event of their selection. The application should be sent through proper channel in an envelope superscribing the post applied for, to the Secretary NFRA, 7th Floor Hindustan Times House, K.G. Marg, New Delhi 110001 so as to reach the undersigned on or before 2 months from the date of publication of advertisement on this Vacancy Notice in Employment News. Advance copy along with stipulated documents may be sent on email id manager-admn@nfra.gov.in. (Note- In case of any change in this notice the same will be displayed on NFRA website as such the interested officers are requested to see the NFRA website nfra.gov.in regularly)

(Arun Kumar Singh) Deputy General Manager, NFRA

Encl. As above.

#### Copy to:

- 1. Joint Secretary, Ministry of Corporate Affairs: for kind information.
- 2. Director (Admin), DoPT with request to kindly arrange to put up this Vacancy Circular on the Vacancy Notifications of Min./Deptt./Org. in GOI section of DOPT website.
- 3. Under Secretary (CS-II (A)), DoPT with request to kindly arrange to put up this Vacancy Circular on the *What's New* section of DoPT website for wide publicity.
- 4. US (Competition), Ministry of Corporate Affairs with request to arrange to put up this Vacancy Circular on the website of Ministry of Corporate Affairs.
- 5. IT Team of NFRA with request to put up this Vacancy Circular on website of NFRA, social media handles of NFRA.

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# Details of Posts to be filled up in NFRA

S.N.	Name of Posts	No. of likely* vacancies	Basic Pay	Eligibility Criteria	Educational Qualification
1.	Sr. PS.	3	Level 8 (Rs. 47600- 105900).	For Deputation (including short-term contract):  An officer of Central Government or State Governments or Union territories:  (i)in the grade rendered after appointment thereto on regular basis in Level 8 (47600- 151100) in the pay matrix or equivalent; or  (ii) with a minimum of four years of regular service, in the grade rendered after appointment thereto on regular basis in Level 7 (Rs. 44900-142400) in the pay matrix.  Age Limit for Deputation / Short term Contract  The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications.	Graduate degree from a recognized university or equivalent.  Desirable:  Working experience in regulatory Authority or Statutory Bodies or Other Government Institutions.
2.	Private Secretary	1	Level 7 (Rs. 44900- 99800)	For Deputation (including short-term contract):  An officer of Central Government or State Governments or Union territories:  (i) in the grade rendered after appointment thereto on regular basis in Level 7 (Rs. 44900-142400) in the pay matrix or equivalent; or  (ii) with a minimum of four years of regular service, in the grade rendered after appointment thereto on regular basis in Level 6 (Rs.35400-112400) in the pay matrix.	Essential:  Graduate degree from a recognized university or equivalent.  Desirable:  Working experience in regulatory Authority or Statutory Bodies or Other Government Institutions.

Age Limit for Deputation / Short term Contract
The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications.

<sup>\*</sup>No. of vacancies may be revised upwards in in case vacancies remain unfilled or fresh vacancies arise and may be revised downwards in case existing vacancies are filled up during ongoing recruitment processes.

#### Notes:

- 1. Deputationists shall not be eligible for consideration for appointment by promotion.
- 2. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government shall ordinarily not exceed three years. It may be extended for another two years such that the maximum period of deputation shall not exceed five years.
- 4. The other relevant documents enclosed are as under:
- (i) Min. of Urban Development OM No. 12035/12/2013 Pol.II dated 15.01.2014 at Appendix II.
- (ii) MCA letter No. NFRA-07 / 1/2018 NFRA-MCA dated 30.12.2020 w.r.t. GPRA at Appendix III.
- (iii) MCA letter No. NFRA-05/19/2020-Comp-MCA dated 29.10.2020 at Appendix IV.
- (iv) MCA letter No. NFRA-05 / 19/2020 -Comp-MCA dated 24.05.2021 at Appendix V.
- (v) MCA letter No. NFRA-05 / 7/2020 -Comp-MCA dated 21.09.2021 at Appendix VI.
- 5. The other Terms and conditions of deputation in respect of the above posts will be as decided by MCA.
- 5. Dearness Allowance: Dearness Allowance (DA) rates in respect of NFRA pay Scales for November, 2021 to January, 2021 is 91.20%. Presently the revision of DA is quarterly, as under –

February, March, April May, June, July August, September, October November, December, January.

## Application form for vacancy in NFRA

Post applied for:

Passport size recent Coloured Photograph of applicant

# Application is for Deputation

Sl. No.	Particulars	Details to be filled by the Applicant
1,.	Name of Applicant	
2.	Present Designation	
3.	Name of Organization employed with	
4.	Type of organization employed with from among:  Central Government / State Government / Union Territory Government	
5.	Service to which the officer belongs to:	
6.	Contact Details Office Address Email	
	Mobile No.  Land Line No.	
7.	Name, Designation, email ID, Phone No of Cadre Controlling Authority.	
8.	Name, Designation, email ID, Phone No of Relieving Authority in case selected.	
9.	Whether currently on deputation? If yes,  Date from which on deputation:  Name of organization on deputation to:  Designation on which on deputation to:	
10.	Date of Birth (attach proof of DOB)	

11.	11.	
	Age Limit permissible for the post as on the closing date of receipt of application for the post applied for	sing date of
12.	2. Date of Retirement under applicable service rules where employed.	
13.	3. Educational Qualification	
	Essential Educational Qualification Required for the post Educational Qualification Required for possessed by the appliance of the post Educational possessed by the appliance of the post self-attested supporting self-attested supporting the post of the post	,
	Graduate degree from a recognized university or equivalent.	
	Desirable Qualification stated for the post Qualification possessed by the (attach self-attested supporting	
	(i) working experience in dealing with Regulatory Authority or Statutory Bodies or Other Government Institutions;	
	(ii) working knowledge of computer;	
	(iii) skill in stenography and typing.	
14.	4. Post Held on regular basis (i.e. substantive) basis	
	Scale of pay drawn on regular basis (i.e. substantive) basis	
	Level of Pay drawn on regular basis (i.e. substantive) basis	
	Date from which service rendered in the said level on regular (i.e. substantive) basis	
15.	5. Experience*	
	Grade/ Minimum length of Requirement for the post applicant in t	
	Grade in which minimum length of service required on regular basis (i.e. substantive) basis	
	Minimum length of service in the Grade on regular basis (i.e. substantive) basis	

16.	Any other information applicant would like to submit	
	in support of your suitability for the post applied for	
17.	Attested copy of last 5 Years APAR attached **	
18.	Copy of Vigilance Clearance attached **	
19.	Statement of Purpose in 100 words	

Note-Please page number the entire set of application and attach an index of the documents attached.

It is certified that the details given above are true.

#### Signature of the applicant

#### Date

It is certified that the details given above are verified with service records of the applicant and found to be correct.

Signature and Seal of the Competent Authority of the organization forwarding the application

Date
Address, Tel. No., and Email id of the
Competent Authority forwarding the Application

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<sup>\*</sup>Kindly attach copy of Educational Qualification and Experience in support of your application as required for the post being applied for.

<sup>\*\*</sup> To be filled by Competent Authority forwarding the application

# MINISTRY OF CORPORATE AFFAIRS NOTIFICATION

New Delhi, the 16th May, 2019

- G.S.R. 369 (E).—In exercise of the powers conferred by sub-section (11) of section 132 of the Companies Act, 2013, the Central Government hereby makes the following rules, namely:-
- 1. Short title and commencement. (1) These rules may be called the National Financial Reporting Authority (Recruitment, Salary, Allowances and Other Terms and Conditions of Service of Secretary, Officers and Other Employees of Authority) Rules, 2019.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. **Definitions.** (1) In these rules, unless the context otherwise requires,-
  - (a) "Act" means the Companies Act, 2013 (18 of 2013);
  - (b) "Authority" means the National Financial Reporting Authority (NFRA) constituted under sub-section (1) of section 132 of the Act;
  - (c) "employee" means employee of the Authority including Secretary, Officers and other employees;
  - (d) "Schedule" means the Schedule annexed to these rules.
- (2) Words and expressions used and not defined in these rules but defined in the Act shall have the same meanings as respectively assigned to them in the Act.
- 3. Recruitment and appointment of employees.- (1) The number of posts sanctioned at each level or grade, mode of recruitment, eligibility and composition of Departmental Promotion Committee for each levels or grade shall be such as specified in the Schedule.
- (2) Appointment in all levels or grade shall be made by the Central Government as per the recommendations of the Departmental Promotion Committee as specified in the Schedule.
- (3) The Authority shall invite applications from eligible candidates after observing due process, examine suitability of their candidature and provide the list of eligible candidates to the Departmental Promotion Committee to undertake the selection process.
- (4) The Authority shall forward the recommendations of the Departmental Promotion Committee to the Central Government for consideration and appointment to all the posts.
- 4. Pay, allowances and other benefits.- (1) Pay of an employee of the Authority shall be such as per the Level in pay matrix as approved by the Central Government or pay scale as specified in the Schedule.
- (2) An employee appointed on deputation to an ex-cadre post may elect to draw either the pay in the scale of pay of the ex-cadre post or his pay in the parent cadre with deputation allowance.
- (3) The Secretary, officers and employees of the Authority who are not on deputation shall be governed by the new pension scheme.
- (4) The Secretary, officers and employees of the Authority who are on deputation shall be eligible for pension and retirement benefits, if any, as are available to them in their parent Ministry or Department or organization.
- (5) For an employee other than an employee on deputation to the Authority, the Authority may, from time to time, frame such schemes and allow such other benefits for the welfare of the employees on such terms and conditions as may be approved by the Central Government from time to time.
- 5. Official visits abroad.- (1) The official visits to abroad by Secretary, officers and other employees of the Authority shall be undertaken with the prior approval of the Chairperson of the Authority or any other Member or officer of the Authority authorized by the Chairperson.
- (2) Instructions issued by Ministry of External Affairs and Ministry of Finance as amended from time to time shall be applicable.
- 6. Residuary provision.- Matters relating to the terms and conditions of service of the Secretary, Officers and Other Employees of the Authority with respect to which no express provision has been made in these rules, shall be referred by the Authority to the Central Government for its decision and the decision of the Central Government shall be binding on the parties.
- 7. Power to relax.- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

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<b>Ⅱ</b> —खण्ड
[भाग

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(13)	Not applicable.
(12)	1. Secretary, National Financial Reporting Authority- Chairman; 2. Chief General Manager or General Manager, National Financial Reporting Authority- Member; 3. Under Secretary (National Financial Reporting Authority of Ministry of Corporate Affairs)- Member.
(11)	(including short-term contract):  An officer of Central Government or State Governments or Union territories:  (i) in the grade rendered after appointment thereto on regular basis in Level 8 (47600-151100) in the pay matrix or equivalent; or (ii) with a minimum of four years of regular service, in the grade rendered after appointment thereto on regular service, in the grade rendered after appointment thereto on regular basis in Level 7 (Rs. A4900-142400) in the pay matrix.  AND  Possessing the following educational
(10)	By Deputation or Short Term Contract.
(6)	Not applicable.
(8)	Not applicable.
(7)	Not applicable.
(9)	Not applicable.
(5)	Selection.
(4)	Level 8 (Rs. 47600- 105900).
(3)	Not applicable.
(2)	*(2019).  *(Subject to variation dependent on workload).
(1)	PS Sr.

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Essential: Graduate degree from a recognized university or equivalent.	Desirable: Working experience in regulatory Authority or Statutory Bodies or	Government Institutions.  Deputation: Note:	Departmental officers in the feeder category who are in the direct line of	promotion will not be eligible for consideration for appointment on	deputation. Similarly, deputationists shall not be eligible for consideration	for appointment by promotion. (Period of deputation
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ng.		Ħ	another ex-	cadre post held	immediately	preceding this	appointment in	the same or	some other	organization or	department of	the Central	Government,	shall ordinarily	not exceed	three years. It	may be	extendable for	another two	years and the	댿	period of	deputation	shall not	exceed five	year.	The maximum	age-limit for	-	deputation or	ract	pe not	exceeding fifty	six years as on	the closing date	of receipt of	applications).
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(13)	Not applicable
(12)	Me A A A A A A A A A A A A A A A A A A A
(11)	(including short-term contract):  An officer of Central Government or State Governments or Union territories:  (i) in the grade rendered after appointment thereto on regular basis in Level 7 (Rs. 44900-142400) in the pay matrix or equivalent; or (ii) with a minimum of four years of regular service, in the grade rendered after appointment thereto on regular basis in Level 6 (Rs. 35400-112400) in the pay matrix.  AND  Possessing the following educational qualification:
(10)	By Deputation or Short Term Contract
6)	Not applicable
(8)	Not applicable
(2)	Not applicable
(9)	Not applicable
(5)	Selection
(4)	(Rs. 44900-99800)
(3)	Not applicable
(2)	*(2019). † (Subject to variation dependent on workload)
(1)	13. Private Secretary

[ 박대 II—평대로 3(i)]

भारत का राजपत्र : असाधारण

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appointment on deputation.
Similarly, deputationists shall not be eligible for consideration for Deputation:
Note:
Departmental
officers in the
feeder category
who are in the
direct line of
promotion will
not be eligible
for
consideration
for appointment by promotion. ōĘ .5 ŏ or Essential: Graduate degree from a recognized university or equivalent. Desirable:
Working
experience
regulatory
Authority
Statutory
Bodies
Other
Government
Institutions. (Period [PART II—SEC. 3(i)]

dametaliam	deputation	including	period of	deputation in	-	10	immediately:	immediately	preceding this	appointment in	the same or	some other	organization or	department of	the Central	Government,	shall ordinarily	not exceed	three years. It	may be	dable	another two	J	maximum	period of	deputation	shall not	exceed five	year.	The maximum	age-limit for	appointment by	deputation or	contract shall	be not	exceeding fifty	six years as on	the closing date	of receipt of	applications).
	_											_											***************************************	erietička A	_															



No.12035/12/2013-Pat.II
Government of India
Ministry of Urban Development
Directorate of Estates
Policy-II Section

Nirman Shavan, New Delhi - 110 108.

Dated the 15th January, 2014

#### OFFICE MEMORANDUM

Subject: Retention of General Pool Residential Accommodation by the Central Government Officers on deputation to Public Sector Undertailings/Statutory/Autonomous Bodies and on deputation to ineligible offices at Delhi after serving on central deputation under Central Staffing Scheme.

The following guidelines were issued vide O.M.No.12035/14/92-Pol.II dated 11.10.2000 for retention of General Pool Residential Accommodation by the Central Government Officers on deputation to Public Sector Undertakings/Statutory/Autonomous Bodies:

- (i) officers posted to PSUs/Statutory/Autonomous Bodies, etc. on deputation basis, at the time of its initial constitution, may be allowed retention of General Pool Residential Accommodation that they were occupying for a maximum period of 5 years and the concerned organisation should pay an amount equivalent to the House Rent Allowance admissible to the officer plus the flat rate of licence fee prescribed by the Central Government from time to time in respect of said General Pool Residential Accommodation. The concerned organizations may, however, recover normal licence fee from the officers.
- (ii) the officers posted to PSUs/Statutory/Autonomous Bodies, on mandatory basis or under Central Staffing Scheme may be considered eligible for allotment/retention of General Pool Accommodation and the concerned organisation should pay an amount equivalent to the House Rent Allowance admissible to the officer, plus the flat rate of licence fee prescribed by the Central Govt, from time to time, in respect of the General Pool Residential Accommodation to be allotted/retained by such officers. The organisation may, however, recover normal licence fee from the concerned officers; and
- (iii) the office of the Establishment Officer, Department of Personnel & Training shall issue a certificate that the posting of the officer concerned to the PSUs etc. is on mandatory basis, or under Central Stelling Scheme, without seeking his/her option, and is in public interest.
- 2. In addition to the above existing provisions on this matter and the difficulties faced by the All India Services Officers and Central Group 'A' Civil Services Officers, who join a non-CSS post for balance tenure of their central deputation after serving four

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years on Central Staffing Scheme, for retention of general pool residential accommodation, it has also been decided by the competent authority that

- retention of general pool residential accommodation may be allowed to the All India Services Officers and Centrel Group 'A' Civil Services Cificers. who serve on Central Staffing Scheme (CSS) post under central deputation for at least four years and thereafter, join a non-CSS post for balance tenure of their central deputation as long as the non-CSS post is located in DelhL
- (ii) In such cases, the Establishment Officer would issue a certificate to the effect that the officer concerned had served for at least four years in CSS post and she/he needed to retain Government accommodation for her/his balance tenure on non-CSS post.
- (iii) The concerned organization shall recover from the salary of the officer concerned an amount equivalent to House Rant Allowance admissible and normal licence fee as prescribed for the accommodation by the Central Government from time to time and remit the amount so recovered to the Directorate of Estates every month.

These orders are issued in supersession of O.M.No.12035/14/92-PoLII dated 11.10.2000.

> (LP.Rath) Deputy Director of Estatus © 2306 1372

To

- 1, All Ministries/Departments of the Government of India.
- All Sections and Officers of Directorate of Estates.
- 3. All Regional Offices of the Directorate of Estates.

### Copy for information to:

- PS to UDM/Mos (UD)
- 2. Sr.PPS to Secretary (UD)
- 3. PPS to Joint Secretary (LBIE), MoUD
- Deputy Secretary [Cabinet], Cabinet Secretarist, Rushtrapati Bhawan, New Delhi 110 004.
- [W.r.t. CCA Meeting dated 20.12.2013:Case No.111/CCA/2013:ftem No.9]
  The Establishment Officer, Department of Personnel & Training,
- North Block, New Dalhi 110 001.
- 6, Secretary; Department of Public Enterprises, Black No.14, CGO Complex Lodhi Road, New Delhi - 110 003.
- 7. PS to DE.
- R Sr.Technical Director, NK, Nilman Shavan - With a request to upload the O.M. on the website of the Directorate of Estates.
- OL Section, Directorate of Estates for Hindi Translation.
- 10. Guard File.

Deputy Director of Estates (A) 2405 1272

APPENDIX-III

No. NFRA -07/1/2018-NFRA-MCA Government of India Ministry of Corporate Affairs

> 5th Floor, A-Wing, Shastri Bhawan, New Delhi-110001 Dated the 30th December, 2020

To,

The Secretary,

National Financial Reporting Authority, 8th Floor, Hindustan Times Building, Kasturba Gandhi Marg, New Delhi-110001

Subject:

Implementation of the decision taken in the Case No. 56/CCA/2020 in the meeting of Cabinet Committee on Accommodation held on 19.06.2020 regarding inclusion of National Financial Reporting Authority (NFRA) and Investors Education and Protection Fund Authority (IEFFA) in the list of organizations eligible for General Pool Residential Accommodation (GPRA).

Sir.

I am directed to refer to NFRAs letter No. B-11011/1/2019-O/o Secy-NFRA dated 8.7.19 on the above mention subject and to state that the proposal of NFRA was placed before the Cabinet Committee on Accommodation. Directorate of Estates, M/o Housing & Urban Affairs has informed that the Competent authority has approved the proposal for allotment of General Pool Residential Accommodation to (i) Chairperson, Members (full time) and Secretary of National Financial Reporting Authority (NFRA); (ii) deputationists to NFRA on mandatory posting by Department of Personnel and Training, as per their Games Village, subject ... to Commonwealth entiflement availability. Accordingly, the above mentioned officers and employees shall be eligible for allotment of General Pool Residential Accommodation on maturity of their turn in the waiting list subject to fulfilment of other usual terms and conditions.

Yours faithfully,

(Rakesh Kumar)

Under Secretary to Government of India

Copy to: Under Secretary (General), MCA

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CONSIGNEE, MFRA

-17 -

File No. NFRA-05/19/2020-Gomp-RGA (Computer No. 171355)

No. NERA-05/19/2020-Comp-MCA
. Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shestri Rhawan New Relhi-110001, Daied 25 Cember, 2820

To

The Secretary

National Financial Reporting Authority 8th Foor, Hindustan Times Building Kasturba Gandhi Marg, New Delhi

Subject:

Terms and Conditions for Deputation/Short Term Contract in NFRA-

rep.

Sir

I am directed to refer to NFRA's letter No. NF-12019(11)/8/2019 dated 02.09.2020, on the subject mentioned above and to say that approval of the Contracted Attithority is hereby accorded for the terms and Conditions for Deputation/ Short Termi Contract in NFRA as detailed below in the table:

No.	benefits.	Terms and Conditions for employee appointed on deputition/Short Term Contract is NERA
l.	I. National F. Allowance and Other I Corporate May, 2019 ii. DOPT OM	Short term Contract in NFRA will be in accordance with the following : insucial Reporting Authority (NFRA) (Recruitment, Salary, a and Other Terms and Conditions of Service of Secretary, Officers Stoployers of Anthority) Rules, 2019 notified vide Ministry of Affairs (MCA) gazette Notification.No. G.S.R. 369 (H) dated 16th  No. 6/812009-Eart (Pay-II) dated 17.5.2010 [No. 2/6/201 6-Eart (Pay-II) dated 17.2.2016 [No. 2/11/2017-Eart (Pay-II) dated 24.11.17
2	Pay and Deputation Howance	
		An employee appointed on about term contract to a post in NFRA, will get Pay as per NFRA pay scale only.
		In case of an employee appointed on Deputation in NFRA,

	Allowance	Dearness allowance will be as applicable for Central Government employees/NFRA pay scales depending on point 2 above.
		In case of an employee appointed on Short term contract in NFRA, Dearness allowance will be as applicable for NFRA pay scale.
4.	Leave Salary and Pension/MPS contribution during the peniod of deputation	As per existing instructions of Govt of India, the following fontributions are payable by NFRA  a. Leave Salary Contribution: Leave Salary Contribution has been prescribed as 11% of the pay as prescribed in the FR 116 &117.  b. Pension Contribution: as per rates of contribution as prescribed in the FR 116 &117. The same has the range between 7-23% of the monthly Pay corresponding to the years of services in the parent department.  c. NPS Contribution: NPS Contribution, employer's Share shall be at the rate of 14%.
<b>5</b> .	Contributory Provident Fund/Employees Provident Fund	imployer's contribution, will be paid to the lending organisation at the ate of maximum upto 12% of the Pay of the employee; as per EPF Act, 1952 and CPF Rules, 1962
6.	oining time,	The Officer/ services would be covered under CCS Joining Time
7.	Medical facilities	Medical facilities shall be as per para VI (a) to (c) (i.e. Group medical Policy, Domiciliary, Annual Health Check-up) of MCA letter No. PRA-05/19/2019/COMP-MCA dated 28.5.2020
g,	Leave	An employee appointed on deputation / short term contract to NFRA shall be regulated by the leave rules of the parent organisation. Leave will not be a matter of right and prior approval of leave including station leave will be required to be taken from controlling officer concerned in NFRA. Specific office hours for the supployee on teputation / short term contract to NFRA will be as per NFRA / office procedure of NFRA.
9.	Gratuity Contribution	In case of an employee appointed on Deputation / Short term contract in NFRA, the Gratuity for the period of deputation / short term contract will be paid by NFRA to the leading organisation as per rules and rates prescribed by the leading organisation and accepted by MCA as per rules. Gratuity Contribution at the maximum rate of One month's Pay plus Deamess Allowance per assum shall be allowed to an Officer.
10:	louse Rent	In case of an employee appointed on Deputation / Short term contract in NFRA, HRA will be paid to the employee as per MCA letter No. VFRA 05/19/2019/COMP-MCA dated 28.5.2020. In case the

THE THREE PARTITIONS AND DAY THE

-		employee is residing in GPRA, the payment will be made to prectorate of Ratates, Ministry of Urban Development. (Ref: MoUI) new McHUA, OM No.12035/12/2013-Pol.II dated 15.01.2014)
_	I. Transport	ILI CASE OF AN CONDUCTOR IMPRINTED OF The contest.
500	-	In case of an employee appointed on Deputation / Short term contract in MFRA, Travelling Allowance / Transfer TA will be paid to the employee as per approval of the MCA.
	Allowance	n case of an employee appointed on Deputation / Short term contract in NFRA, Children Education Allowance will be paid to the employee per MCA letter no. NFRA-05/19/2019/COMP-MCA Dated 28.05.2020.
14,		in case of an employee appointed on Deputation / Short term contract in NFRA, Leave Fare Concession will be paid to the employee as per MCA letter no. NFRA-05/19/2019/COMP-MCA Dated 28,05.2020 and subject to the condition that the employees has not availed similar activity for the same period/block year in his/her parent organization.
	facilities	FRA / MCA from time to time. However, such allowances as are not imissible to employees of NFRA shall not be admissible to the finer on deputation/shost term contract, even if they were admissible to the parent organisation.
16.	Employees A contribution Pr	Il the contribution which the employee contributes such as Provident and Group Insurance, NPS etc. shall be recovered from salary and mitted to the Parent organisations.

- 2. In case of clarification on any matter the decision of MCA/NFRA will be final and binding.
- 3. This issues with the approval of Competent Authority and concurrence of AS&FA vide their note #56 dated 09.10.2020.

Yours faithfully,

(Rakesh Kumar) Under Secretary to the Govt. of India

APPENDIX I

## No. NFRA-05/7/2020-Comp-MCA Government of India Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan New Delhi-110001, Dated 21st September, 2021

To

The Secretary
National Financial Reporting Authority
8<sup>th</sup> Foor, Hindustan Times Building
Kasturba Gandhi Marg, New Delhi

Subject: Perks and Allowances for staff on deputation/short term contract in NFRA-reg.

Sir

I am directed to refer to NFRA's letter No. NF-12027(23)/2019 dated 16.08.2021 on the subject mentioned above and to say that for officers who are on 7th CPC scales, the perks etc as admissible to officers & Staff placed in similar scales in the Central Govt. shall be applicable. Further, in respect of those officers & staff who choose to opt for pay scales as per their parent department, the perks etc corresponding to such scales shall be applicable.

2. This issues with the approval of Competent Authority.

Yours faithfully

Rakesthumas

(Rakesh Kumar)

Under Secretary to the Govt. of India

#### File No.NFRA-05/19/2020-Comp-MCA

No. NFRA-05/19/2020-Comp-MCA Government of India Ministry of Corporate Affairs

> 5<sup>th</sup> Floor, 'A' Wing, Shastri Bhawan New Delhi-110001, Dated May, 2021

To

1)

The Secretary
National Financial Reporting Authority
8<sup>th</sup> Foor, Hindustan Times Building
Kasturba Gandhi Marg, New Delhi

Subject: Terms and conditions for staff on Deputation/ Short term contract-reg.

I am directed to refer to NFRA's letter No. NF-12020(11)/8/2019 dated 18.11.2020, on the subject mentioned above and to say that approval of the Competent Authority is hereby accorded for the terms and Conditions for Deputation/ Short Term Construct in NFRA as detailed below:

- I. Payment of EDLI (Employee Deposit Linked Insurance) @ 0.5% of (Basic Pay + allowances counted for DA + DA) subject to maximum of Rs. 75 per month.
- ii. Payment of administration charges on EPF @ 0.5% of (Basic Pay + allowances counted for DA + DA)
  - The above charges will be in addition to the contribution of 12% as per para 5 of MCA letter of even No. dated 29.10.2020.
- 2. Further, in case of any changes in the CPF/EPF/NPS, etc. by the competent Authority the same would be applicable.
- 3. Grant of Annual Increment in Basic Pay would be as per the extant rules of DOPT from time to time.
- 4. This issues with the approval of Competent Authority and concurrence of AS&FA vide their note#106 dated 30.04.2021.

Yours faithfully,

(Rakesh Kumar)
Under Secretary to the Govt. of India

Signature Not Verified

Digitally signed by RAKESH KUMAR Date: 2021,05.24-0:16:36 IST

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